
(2022) 07 RAJ CK 0055

In the Rajasthan High Court

Case No : S.B. Criminal Miscellaneous Bail Application No. 5162, 5231 Of 2022

Mehraj Mansoor And Others

APPELLANT

Vs

State Of Rajasthan

RESPONDENT

Date of Decision : 25-07-2022

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439
Indian Penal Code, 1860 — Section 34, 302

Citation : (2022) 07 RAJ CK 0055

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : Sushil Solanki, Surya Deep, Sharwan Bishnoi

Final Decision : Dismissed

Judgement

Manoj Kumar Garg, J

The present bail applications have been filed under Section 439 Cr.P.C. The petitioners have been arrested in connection with FIR No.246/2021 Police Station Boranada, District Jodhpur for the offences punishable under Section 302/34 of IPC.

Learned counsel for the petitioners submits that no specific role has been assigned to the present petitioners and in the FIR, name of accused Mehraj Khan and Dumpy @ Rehman have been specifically mentioned but later on, on the basis the CCTV footage, the police arrested five more accused persons who caused injuries to the deceased. He further submits that the so called eye-witnesses Babulal and Jahangir both have been examined before the Court and they denied the fact that these accused-petitioners caused any injuries to the deceased. The trial of the case will take sufficient long time to be concluded. Therefore, the benefit of bail should be granted to the accused-petitioners.

Learned Public Prosecutor opposed the bail applications.

I have considered the arguments advanced before me and gone through the material available on record.

As per First Information Report, specific name of present petitioners Mehraj Mansoor and Dumpy @ Rehman have been mentioned and after investigation, Police on the basis of CCTV footage, arrested five accused persons along with Sohail Khan. Furthermore, bail applications of similarly situated co-accused Sunil and Aasin Khan have been dismissed by the co-ordinate Bench of this Court. Therefore, no case for grant of bail is made out.

Hence, the present bail applications filed by the petitioners are hereby dismissed at this stage.